Bill No. 142 of 2024

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) BILL, 2024

By

Shri Saptagiri Sankar Ulaka, M.P.

A BILL

further to amend the Constitution (Scheduled Tribes) Order, 1950.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:-

1. (I) This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2024.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

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Short title and commencement.

Amendment of the Schedule.

2. In entry 55 of the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part XII.- Orissa, for the words ",Jhodia Paroja,", the words, ",Jhodia, Jhodia Paroja,", shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Jhodia is a prominent tribe in Kashipur block of Rayagada district with more than one lakh population. They previously had tribal status and were getting all Government benefits till 1997 after which they had been deprived of the Scheduled Tribe status, thereby not receiving any benefits.

Socially and culturally, Jhodias are members of the endogamous community of Jhodia Paraja and are very much a part of the Paraja clan. "Jhodia" needs to be included as a synonym of "Paroja" which is notified as Scheduled Tribe at serial number-55 in respect of State of Odisha in Scheduled Tribe list of India.

The Jhodias possess all the criteria proposed by the Lukur Committee (1965). They resemble tribal community from the viewpoint of lifestyle, traditional culture, primitive traits, geographical isolation, educational and economic backwardness. Non-inclusion of their name in the ST list is depriving them of the benefits provided by the Government. Though the State Government of Odisha has written to Government of India to include Jhodia as a synonym of Paroja, it is a fact that their revenue staff made clerical mistakes by writing on their Record of Rights (RoR) as Jhodia instead of Jhodia-Paroja during land settlement.

The Bill, therefore, intends to include the "Jhodia" community from Kashipur as the Schedule Tribes in respect of State of Odisha.

Hence this Bill.

NEW DELHI; *July* 18, 2024 SAPTAGIRI SANKAR ULAKA

FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to amend the Constitution (Scheduled Tribes) Amendment Order, 1976, by amending the list of Scheduled Tribes in respect of the State of Odisha.

The Bill, therefore, if enacted, would involve additional recurring and non-recurring expenditure from the Consolidated Fund of India on account of benefits likely to be provided to the welfare of the persons belonging to these tribes. It is estimated that a recurring expenditure of about rupees three hundred crore is likely to be involved per annum.

No non-recurring expenditure is likely to be involved.

ANNEXURE

[Extract from the Constitution (Scheduled Tribes) Order, 1950]					
(C.O. 22)					
*	*	*	*	*	*
The Schedule					
*	*	*	*	*	*
PART XIIORISSA					
*	*	*	*	*	*
	•		Jhodia Paroja, , Sodia Paroja		oja, Jhodia Paroja, Solia Paroja]

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